

जस्टिस पीसी घोष बने देश के पहले लोकपाल

जागरण ब्यूरो, नई दिल्ली: आखिरकार भ्रष्टाचार पर निगाह रखने वाली सर्वोच्च संस्था लोकपाल का गठन हो गया है। सुप्रीम कोर्ट के सेवानिवृत्त न्यायाधीश पिनाकी चंद्र घोष (पीसी घोष) को राष्ट्रपति रामनाथ कोविंद ने देश का पहला लोकपाल नियुक्त कर दिया है। जस्टिस घोष फिलहाल राष्ट्रीय मानवाधिकार आयोग के सदस्य हैं। राष्ट्रपति ने लोकपाल में चार न्यायिक व चार गैर न्यायिक सदस्यों की भी नियुक्ति की है। न्यायिक सदस्य हाई कोर्ट के सेवानिवृत्त जज हैं जबकि गैर न्यायिक सदस्यों में आईएएस, पूर्व आईपीएस और वरिष्ठ अधिकारी शामिल हैं।

पीएम की अध्यक्षता वाली चयन समिति ने गत शुक्रवार को लोकपाल का अध्यक्ष और न्यायिक व गैर न्यायिक सदस्यों का चयन करके नियुक्ति के लिए नाम भेजे थे। राष्ट्रपति ने चयन समिति की सिफारिश स्वीकार करते हुए मंगलवार को लोकपाल अध्यक्ष और आठ सदस्यों की नियुक्ति का आदेश जारी किया। सुप्रीम कोर्ट ने सात मार्च को अटार्नी जनरल केके वेणुगोपाल से दस दिन में लोकपाल की नियुक्ति के लिए नामों का चयन करने वाली चयन समिति की बैठक के बारे में बताने को कहा था। हाई कोर्ट के सेवानिवृत्त पूर्व मुख्य न्यायाधीश दिलीप बी भोसले, जस्टिस प्रदीप कुमार मोहंती, जस्टिस अभिलाषा कुमारी और जस्टिस अजय कुमार त्रिपाठी को न्यायिक सदस्य नियुक्त किया गया है। वहीं, महाराष्ट्र के

राष्ट्रपति ने भ्रष्टाचार पर निगाह रखने वाली सर्वोच्च संस्था के चार न्यायिक और चार गैर न्यायिक सदस्यों की भी नियुक्ति की

इन बड़े फैसलों में शामिल थे जस्टिस पिनाकी चंद्र घोष

- अयोध्या में ढांचा ढहाने की साजिश में भाजपा और विहिप नेताओं पर मुकदमा चलाने का आदेश
- कलकत्ता हाई कोर्ट के सिटिंग जज सीएस कर्नन को अवमानना नोटिस
- पड़ोसी राज्यों से जल बंटवारा समझौता रद्द करने वाले पंजाब के कानून 2004 को असंवैधानिक ठहराना
- बिहार के बाहुबली नेता मु. शहाबुद्दीन की जमानत रद्द कर जेल भेजना
- सरकारी विज्ञापनों में नेताओं के फोटो छापने पर रोक का आदेश
- तमिलनाडु में जल्लीकट्टू पर प्रतिबंध



पूर्व जज पीसी घोष

मुख्य सचिव दिनेश कुमार जैन, सशस्त्र सीमा बल की पूर्व महानिदेशक अर्चना रामसुंदरम, महेंद्र सिंह, डॉ. इंद्रजीत प्रसाद गौतम को गैर न्यायिक सदस्य नियुक्त किया गया है। लोकपाल में अध्यक्ष व सदस्यों का पांच वर्ष या 70 वर्ष की आयु होने तक का कार्यकाल होगा।

देश को मिला पहला लोकपाल, राष्ट्रपति ने जस्टिस पीसी घोष के नाम पर लगाई मुहर



नई दिल्ली, देश को पहला लोकपाल मिल गया है। सुप्रीम कोर्ट के रिटायर्ड जज जस्टिस पिनाकी चंद्र घोष को देश का पहला लोकपाल नियुक्त किया गया है। राष्ट्रपति रामनाथ कोविंद ने मंगलवार को लोकपाल की नियुक्ति को मंजूरी दी है। इससे पहले प्रधानमंत्री नरेंद्र मोदी, प्रधान न्यायाधीश रंजन गोगोई, लोकसभा अध्यक्ष सुमित्रा महाजन, प्रख्यात कानूनविद मुकुल रोहतगी की चयन समिति ने शुक्रवार को उनका नाम तय किया और इसके बाद उनकी फाइल को राष्ट्रपति के पास मंजूरी के लिए भेजा गया था। पीसी घोष सुप्रीम कोर्ट ने मई 2017 को

रिटायर हुए थे, वे इस वक्त राष्ट्रीय मानवाधिकार आयोग के सदस्य हैं। पीसी घोष तमिलनाडु की पूर्व सीएम जयललिता की सहयोगी रही शशिकला को आय से अधिक संपत्ति के मामले में दोषी ठहरा चुके हैं। लोकपाल कमेटी के न्यायिक सदस्यों की लिस्ट में 5 नाम शामिल हैं। इनमें जस्टिस दिलीप भोसले, जस्टिस प्रदीप मोहंती, जस्टिस अभिलाषा कुमारी, जस्टिस अजय कुमार त्रिपाठी शामिल हैं। इसके अलावा गैर न्यायिक सदस्यों में दिनेश कुमार जैन, अर्चना रामासुंदरम, महेंद्र सिंह, इंद्रजीत प्रसाद गौतम का नाम शामिल है। अधिसूचना के मुताबिक प्रभार लेने के साथ ही इन सदस्यों की नियुक्ति प्रभावी मानी जाएगी।

कौन हैं पीसी घोष : पिनाकी चंद्र घोष का जन्म 28 मई 1952 को हुआ था और वह जस्टिस शंभू चंद्र घोष के बेटे हैं। वह सुप्रीम कोर्ट के जज रह चुके हैं और कई राज्य के मुख्य न्यायाधीश रह चुके हैं। अभी पीसी घोष मानवाधिकार आयोग के सदस्य हैं। उन्होंने सेंट जेवियर्स कॉलेज से बीकॉम और कोलकाता यूनिवर्सिटी से LLB की पढ़ाई की है। घोष साल 1997 में कलकत्ता हाईकोर्ट के जज बने और उसके बाद दिसंबर 2012 में उन्होंने आंध्र प्रदेश हाईकोर्ट के मुख्य न्यायाधीश बने। मई 2017 में घोष सुप्रीम कोर्ट से रिटायर हुए थे और वह 2013 से 2017 तक सुप्रीम कोर्ट के जज रहे।



Indian Express, Delhi

Wednesday, 20th March 2019; Page: 1

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Lokpal is in: President appoints chief, 8 members

ANANTHAKRISHNAN G

NEW DELHI, MARCH 19

THE FIRST Lokpal, the national anti-corruption ombudsman, has been officially set up with President Ram Nath Kovind Tuesday appointing former Supreme Court judge Justice P C Ghose as its chairperson, and eight members, including an equal number of judicial and non-judicial names.

The Indian Express had reported Monday that Justice (retired) Ghose was all set to be appointed the Lokpal chairperson.

According to an official communique, the four judicial members appointed by the President are former Allahabad High Court Chief Justice Dilip Babasaheb Bhosale, former Jharkhand High Court Chief Justice Pradip Kumar Mohanty, former Manipur High Court Chief Justice Abhilasha Kumari and current Chief Justice of Chhattisgarh High Court Justice Ajay Kumar Tripathi.

The non-judicial members are Maharashtra Chief Secretary Dinesh Kumar Jain, retired IPS officer and ex-DG of Sashastra Seema Bal Archana Ramasundaram, retired IRS official Mahender Singh and retired IAS officer I P Gautam, who is currently the full time managing director of Gujarat Metro Rail

CONTINUED ON PAGE 2



Lokpal set up

Corporation (GMRC) Limited.

Justice Ghose was appointed judge of the Supreme Court in March 2013 and retired in May 2017. He is currently a member of the National Human Rights Commission. The names were cleared by the Lokpal Selection Committee headed by Prime Minister Narendra Modi last week.

The Lokpal and Lokayuktas Act, which envisaged the setting up of a Lokpal at the Centre and Lokayuktas in states, was enacted in 2013 and received Presidential assent on January 1, 2014. But the appointment was delayed due to various reasons.

According to the Act, the Lokpal is to be headed by a chairperson, “who is or has been a Chief Justice of India or is or has been a Judge of the Supreme Court or an eminent person... of impeccable integrity and outstanding ability having special knowledge and expertise of not less than twenty-five years in matters relating to anti-corruption policy, public administration, vigilance, finance including insurance and banking, law and management”.

It states that the body will



also consist of not more than eight members out of whom 50 per cent shall be judicial members.

The Lokpal can inquire or initiate an inquiry into allegations of corruption against sitting and former Prime Ministers. However, it cannot exercise this power in allegations of corruption related to international relations, external and internal security, public order, atomic energy and space. Such inquiries will also have to be considered by a full bench of the Lokpal consisting of its chairperson and all members, and approved by at least two-thirds of its members.

The Lokpal will also have the power of inquiry into allegations of corruption against sitting and former Ministers and MPs but not in respect of anything said, or a vote cast, by them in Parliament or any House committee. It will also have jurisdiction over all classes of public servants.



Telegraph, Kolkata

Wednesday, 20th March 2019; Page: 4

Width: 17.78 cms; Height: 30.14 cms; a3; ID: 31.2019-03-20.25

First Lokpal appointed

New Delhi: A former Supreme Court judge, Justice Pinaki Chandra Ghose, was on Tuesday appointed as the country's first Lokpal, the anti-corruption ombudsman, an official communiqué said.

Former Sashastra Seema Bal chief Archana Ramasundaram, former Maharashtra chief secretary Dinesh Kumar Jain and two others, Mahender Singh and Indrajeet Prasad Gautam, have been appointed as the ombudsman's non-judicial members.

Justices Dilip B. Bhosale, Pradip Kumar Mohanty, Abhilasha Kumari and Ajay Kumar Tripathi are the judicial members, the communiqué from Rashtrapati Bhavan said.

"The above appointments will take effect from the dates they assume charge of their respective offices," it said.

Justice Ghose, 66, retired as a Supreme Court judge in May 2017 and has been a member of the National Human Rights Commission since June 29 that year.

A selection committee headed by Prime Minister

Narendra Modi had recommended the appointments, which were approved by President Ram Nath Kovind.

The appointments are likely to trigger a political controversy as Congress veteran Mallikarjun Kharge, leader of the largest Opposition party in the Lok Sabha, had boycotted the committee meetings.

Kharge had refused to attend as he had been called as a special invitee, and not as a full member, on the ground that the Congress lacks the minimum strength required in the Lok Sabha for him to be considered the leader of the Opposition.

The selection committee has as its members the Lok Sabha Speaker, leader of the Opposition in the Lower House, the Chief Justice of India or an apex court judge nominated by him, and an eminent jurist nominated by the President or any other member. Kovind had nominated former attorney-general Mukul Rohatgi as the "eminent jurist" against the vacancy arising out of the death of senior advocate P.P. Rao. PTI



Statesman, Delhi

Wednesday, 20th March 2019; Page: 1

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SC ex-judge Justice Pinaki Chandra Ghose appointed India's first Lokpal

PRESS TRUST OF INDIA

NEW DELHI, 19 MARCH

Former Supreme Court judge Justice Pinaki Chandra Ghose was Tuesday appointed as the country's first Lokpal, the anti-corruption ombudsman, according to an official communique. Former Sashastra Seema Bal (SSB) chief Archana Ramasundaram, ex-Maharashtra Chief Secretary Dinesh Kumar Jain, Mahender Singh and Indrajeet Prasad Gautam have been appointed as non-judicial members of Lokpal, it said.

Justices Dilip B Bhosale, Pradip Kumar Mohanty, Abhilasha Kumari and Ajay Kumar Tripathi have been appointed as judicial members in the



anti-corruption ombudsman, the communique issued by Rashtrapati Bhavan said.

These appointments were recommended by Prime Minister Narendra Modi-led selection committee and approved by President Ram Nath Kovind.

"The above appointments will take effect from the dates they assume charge of their respective offices," it said.

Justice Ghose, 66, retired as Supreme Court judge in May 2017. He is a member of

the National Human Rights Commission (NHRC) since June 29, 2017. These appointments are likely to trigger a political controversy as Congress leader Mallikarjun Kharge, who is member of the Lokpal selection panel, had boycotted its latest meet on Friday.

The Lokpal and Lokayukta Act, which envisages appointment of a Lokpal at the Centre and Lokayuktas in states to look into cases of corruption against certain categories of public servants, was passed on 2013. The appointments comes a fortnight after the Supreme Court asked Attorney General K K Venugopal to inform it within 10 days about a possible date for meeting of the selection committee.

पिनाकी घोष पहले लोकपाल नियुक्त

नई दिल्ली, 19 मार्च (भाषा)।

सुप्रीम कोर्ट के पूर्व न्यायाधीश न्यायमूर्ति पिनाकी चंद्र घोष को मंगलवार को देश का पहला



लोकपाल नियुक्त किया गया। एक आधिकारिक आदेश के अनुसार सशस्त्र सीमा बल (एसएसबी) की पूर्व प्रमुख अर्चना रामसुंदरम, महाराष्ट्र के पूर्व मुख्य सचिव दिनेश

कुमार जैन, महेंद्र सिंह और इंद्रजीत प्रसाद गौतम को लोकपाल का गैर न्यायिक सदस्य नियुक्त किया गया बाकी पेज 8 पर



पिनाकी घोष पहले लोकपाल नियुक्त

पेज 1 का बाकी

है। न्यायमूर्ति दिलीप बी. भोंसले, न्यायमूर्ति प्रदीप कुमार मोहंती और न्यायमूर्ति अजय कुमार त्रिपाठी को भ्रष्टाचार निरोधक निकाय का न्यायिक सदस्य नियुक्त किया गया है। ये नियुक्तियां उस तारीख से प्रभावित होंगी, जिस दिन वे अपने-अपने पद का कार्यभार संभालेंगे। इन नियुक्तियों की सिफारिश प्रधानमंत्री नरेंद्र मोदी नीत चयन समिति ने की थी और राष्ट्रपति रामनाथ कोविंद ने उसे मंजूरी दी।

न्यायमूर्ति घोष (66) मई 2017 में सुप्रीम कोर्ट के न्यायाधीश के पद से सेवानिवृत्त हुए थे। वे 29 जून 2017 से राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के सदस्य रहे। लोकपाल और लोकायुक्त कानून के तहत कुछ श्रेणियों के सरकारी सेवकों के खिलाफ भ्रष्टाचार के आरोपों की जांच के लिए केंद्र में लोकपाल और राज्यों में लोकायुक्त की नियुक्ति का प्रावधान है। यह कानून 2013 में पारित किया गया था।

ये नियुक्तियां सात मार्च को सुप्रीम कोर्ट के अटॉर्नी जनरल केके वेणुगोपाल से 10 दिन के भीतर लोकपाल चयन समिति की बैठक की संभावित तारीख के बारे में सूचित करने को कहने के एक पखवाड़े बाद हुई हैं। न्यायालय के इस आदेश के बाद 15 मार्च को चयन समिति की बैठक हुई थी।

नियमों के अनुसार लोकपाल समिति में एक अध्यक्ष और अधिकतम आठ सदस्य हो सकते हैं। इनमें से चार न्यायिक सदस्य होने चाहिए। इनमें से कम से कम 50 फीसद सदस्य अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग, अल्पसंख्यक और महिलाएं होनी चाहिए। चयन के बाद अध्यक्ष और सदस्य पांच साल या 70 साल की आयु तक पद पर रहेंगे।



Amar ujala, New Delhi

Wednesday, 20th March 2019; Page: 1

Width: 11.63 cms; Height: 20.27 cms; a4; ID: 18.2019-03-20.15

जस्टिस पीसी घोष बने देश के पहले लोकपाल राष्ट्रपति कोविंद ने लगाई मुहर

नई दिल्ली। सुप्रीम कोर्ट के सेवानिवृत्त जज जस्टिस पिनाकी चंद्र घोष को देश का पहला लोकपाल नियुक्त किया गया। केंद्र सरकार ने मंगलवार को इसकी आधिकारिक घोषणा की। प्रधानमंत्री नरेंद्र मोदी की अध्यक्षता वाली चयन समिति ने जस्टिस घोष सहित बाकी सदस्यों के नाम की सिफारिश की थी, जिसे राष्ट्रपति रामनाथ कोविंद ने मंजूरी दे दी।



इससे पहले, बीते शुक्रवार को हुई चयन समिति की बैठक में जस्टिस घोष को लोकपाल बनाने पर सहमति बनी थी, लेकिन आधिकारिक घोषणा नहीं की गई थी। जस्टिस घोष आंध्र प्रदेश हाईकोर्ट के चीफ जस्टिस भी रहे हैं। जस्टिस घोष को मानवाधिकार कानूनों पर उनकी बेहतरीन समझ और विशेषज्ञता के लिए जाना जाता है। वह राष्ट्रीय मानवाधिकार आयोग के भी सदस्य हैं। एजेंसी



6 yrs after passage of Act, India gets its first Lokpal

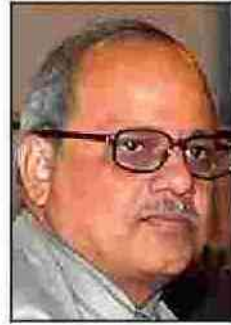
New Delhi: Former Supreme Court judge **Justice Pinaki Chandra Ghose** was on Tuesday appointed as the country's first Lokpal, the anti-corruption ombudsman, according to an official communique.

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Justices Dilip B Bhosale, Pradip Kumar Mohanty, Abhilasha Kumari and Ajay Kumar Tripathi have been appointed as judicial members in the anti-corruption ombudsman, the communique issued by Rashtrapati Bhavan said. These appointments were recommended by Prime Minister Narendra Modi-led selection committee and ap-

proved by President Ram Nath Kovind. "The above appointments will take effect from the dates they assume charge of their respective offices," it said.

Justice Ghose, 66, retired as a Supreme Court judge in May 2017. He is a member of the National Human Rights Commission since June 29, 2017.



The Lokpal and Lokayukta Act, which envisages appointment of a Lokpal at the Centre and Lokayuktas in states to look into cases of corruption against certain categories of public servants, was passed on 2013.

The appointments come a fortnight after the Supreme Court asked Attorney General K K Venugopal to inform it within 10 days about a possible date for meeting of the selection committee. PTI



Ex-SC judge Pinaki Chandra Ghose appointed India's first Lokpal

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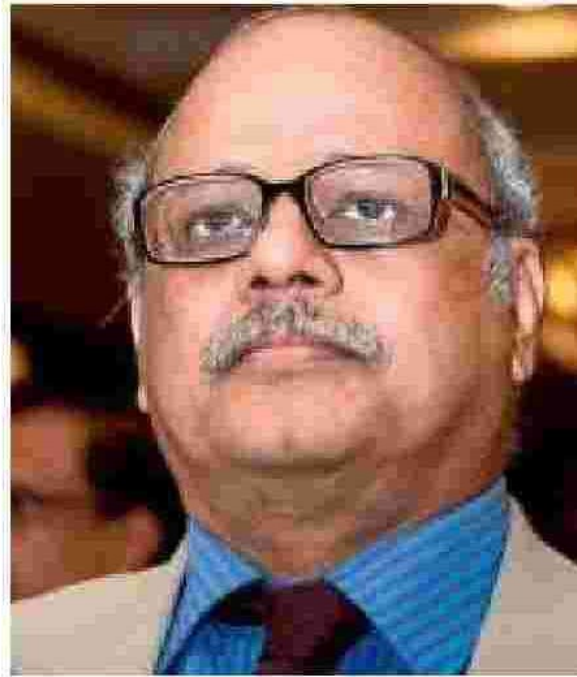
New Delhi, March 19

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LOKPAL PANEL

Chairperson

Justice Pinaki Chandra Ghose

Judicial Members

- Justice Dilip B. Bhosale
- Justice Pradip Kumar Mohanty
- Justice Abhilasha Kumari
- Justice Ajay Kumar Tripathi

Non-Judicial Members

- Dinesh Kumar Jain
- Archana Ramasundaram
- Mahender Singh
- Indrajeet Prasad Gautam

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The attorney general had told the bench that he will ask the secretary of the Department of Personnel and Training to ensure that the meeting of the selection committee is convened as early as possible.

Following the court's pro-

ceedings, a meeting of selection panel was held on March 15.

The Supreme Court had on January 17 set up a February-end deadline for the Lokpal search committee to send a panel of names who could be considered for the appointment as its chairman and members.

According to rules, there is provision for a chairperson and a maximum of eight members in the Lokpal panel. Of these, four need to be judicial members.

Not less than 50 per cent of the members of the Lokpal shall be from amongst the persons belonging to the Scheduled Castes, the Scheduled Tribes, Other Backward Classes, minorities and women, the rules say. **PTI**